

S.No.3

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
20-12-2021 AT 10:30 AM THROUGH VIDEO CONFERENCE.

**C.P. (IB)/335(HYD)2021**  
U/s 9 of IBC, 2016

**IN THE MATTER OF:**

KAPSTON FACILITIES MANAGEMENT  
LIMITED

**...Operational Creditor**

Vs

KARVY DATA MANAGEMENT SERVICES  
LIMITED

**...Corporate Debtor**

**C O R A M :-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)**  
**SH. VEERA BRAHMA RAO AREKAPUDI, HON'BLE MEMBER (TECHNICAL)**

**O R D E R**

Learned PCS Lokesh Agarwal appeared for the Operational Creditor.

From our records it appears that this tribunal initiated Corporate Insolvency Resolution Process against the Corporate Debtor vide order dated 30.11.2021 in CP (IB) No. 31/9/HDB/2020 hence, the Operational Creditor is directed to file his claim, if any, before the Resolution Professional appointed in CP (IB) No. 31/9/HDB/2020.

Accordingly, CP (IB)/335(HYD)2021 is disposed of.

  
**MEMBER (T)**

  
**MEMBER (J)**